

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.193/MP/2016

Subject :Petition under Regulation 6.5(17) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking a direction to the respondents to act pursuant to the Grid Code and carry out consequential steps post declaration of Grid Disturbance.

Date of hearing : 19.1.2017

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner :Thermal Powertech Corporation India Limited (TPCIL)

Respondents :Southern Regional Load Despatch Centre (SRLDC) and others

Parties present :Shri Sitiesh Mukherjee, Advocate, TPCIL
Shri GautamChawla, Advocate, TPCIL
Ms. AkanshaTyagi, Advocate, TPCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction to the respondents to act in accordance with Regulation 6.5 (17) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, and revise the petitioner's accounts for the grid disturbance occurred on 30.12.2015. Learned counsel for the petitioner further submitted as under:

(a) The petitioner has set up a 1320 MW (2X660 MW) supercritical coal-fired plant in Krishnapatnam, Nellore district. On 24.12.2010, the petitioner entered into BPTA and Transmission Service Agreement with PGCIL. Unit-I and Unit-II of the generating station have achieved COD on 2.3.2015 and 15.9.2015 respectively.

(b) On 30.12.2015, units of the generating station tripped due to tripping of 400 kV Nellore PS-TPCIL line and 400 kV NPS-NCC line which resulted black out of generating station.

(c) The petitioner vide its letter dated 1.1.2016, informed SRLDC that due to the tripping of both lines of CTU systems, the generating station was isolated from the grid.

(d) The petitioner vide its letter dated 2.1.2016 further informed SRPC that since the deviation of schedule was due to tripping of PGCIL line, the implementation of the declared schedule be revised at the earliest so as to limit the levy of deviation charges under the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014.

(f) In the 115th OCC meeting and 50th meeting of Protection Coordination Sub-Committee (PCSC) held on 8.1.2016 and 27.1.2016 respectively, SRLDC stated that the grid disturbance involving the petitioner's units primarily occurred due to mal-operation of the relays at NPS end.

(g) As per Regulation 6.5.17 of the Grid Code, the deviation in schedule which has been acknowledged as "Grid Disturbance" was not intentional and was beyond the control of the petitioner. Due to outages/ Grid disturbance the petitioner has paid the penalty in the form of deviation charges.

(h) Since the respondents have failed to revise the accounts despite acknowledging the grid incident dated 30.12.2015 as Grid Disturbance under the provision of the Grid Code, the petitioner has filed the present petition seeking direction to the respondents to refund the amount already paid towards DSM charges.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately if already not served. The respondents were directed to file their replies by 20.2.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 7.3.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 16.3.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**